NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
CP NO. 142/2016

Tata Capital Financial Services Ltd. ...Petitioner.

Versus

M/s Thapar Knitwear Pvt. Ltd. ...Respondent

Present: Mr. Amrinder Vir Singh Barsat and
Ms. Jaspreet Kaur, Advocates for petitioner.
None for respondent.

This Company Petition received by transfer from the Hon'ble Punjab & Haryana High Court. Be entered in the relevant register. As per the report of Hon'ble Punjab & Haryana High Court registry, the notice sent was received with the report that the factory is lying closed. Learned counsel for the petitioner, however, submits that a set of notice was also sent by the petitioner himself by Registered Post and petitioner has filed affidavit along with Acknowledgement Due of the despatch by attaching the track report that the Registered article was delivered to the addressee. That was sent for 05.12.2016. Fresh notice be now issued to the respondent for 24.01.2017 on furnishing of the latest/complete address within three days. Petitioner is also directed to despatch the notice by Speed Post within the aforesaid time and file affidavit stating compliance along with Acknowledgement Due at least three days before the date fixed. Interim direction till then to continue.

Petitioner is also directed to supply additional set of Paper Book within a week in the registry.

(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan)
Member (Technical)

January 10, 2017